- 2. The following facilities are available to the Zone units:---
 - (i) A simplified procedure for clearance of all applications (industrial licence, foreign collaboration, capital goods and MRTP) in one forum viz., the Kandla Free Trade Zone Board;
 - (ii) Duty free import of capital goods, raw materials, components, spare consumables, tools, jigs, gauges and fixtures, placed under OGL;
 - (iii) Exemption from municipal and oct.oi duty:
 - (iv) Exemption from excise and other central levies:
 - (v) Concessional rate of rent for built up sheds and plots;
 - (vi) Full reimbursement of Central sales tax paid by the Zone unit_S on purchase of materials for export production;
 - (vii) Transport subsidy at the rate of 2 per cent of f.o.b. value of exports;
 - (viii) Cash subsidy of 15 per cent of fixed capital investment for small scale units and 15 per cent of fixed assets for medium/large scale units subject to maximum cash grant of Rs. 25 lakhs for units set up after November 1, 1977;
 - (ix) Liberal terms loans are available from Gujarat State Financial Corporation and Gujarat Industrial Investment Corporation at low interest rates;
 - (x) The power subsidy scheme has been made applicable to all industries in the Zone by the Gujarat Government; and
 - (xi) A tax holiday for a period of 5 years has been announced in the Budget for 1981-82.
- 3. With the increase in activity of the Zone as evidenced from the figures of exports, the Government is examining the question of development of additional area in the Zone.

Display of minimum selling rates on packaged commodities

*464. SHRI SATISH PRASAD SINGH: Will the Minister of AGRI-CULTURE, RURAL RECONSTRUC-TION, IRRIGATION AND CIVIL SUP-PLIES be pleased to state:

- (a) whether the prices displayed on the packaged commodities are the maximum suggested retailing prices and not the genuine and reasonable prices to be charged from the customers thereby affording opportunities to the shopkeepers to exploit the hard-hit customs; and
- (b) if so, whether Government propose directing the manufacturers to exhibit on the packaged commodities the minimum selling rates as well so that the customer's interest is looked after well and the prices brought down besides curtailing the buge profits earned by the shopkeepers?

THE MINISTER OF AGRICULTURE, RURAL RECONSTRUCTION, IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) A statement is laid on the Table of the House.

(b) No, Sir.

Statement

Under the Standards of weights and Measures (Packaged Commodities) Rules, 1977, a pre-packed commodity which is the subject matter of inter-State trade or commerce should carry on the package, among other things, a declaration as to the price of the commodity in one of the following ways:—

- (i) Maximum price.....Local taxes extra.
- (ii) Maximum retail sale price.... (i.e. the maximum at which the commodity may be sold to the ultimate consumer inclusive of all taxes, charges etc).

The above provision has been nade primarily to obviate exploitation of customers by retailers.